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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI
NEW BOMBAY BENCH

O.A. No. 196/88
TAXX No.

198

DATE OF DECISION 27.6.1988

Shri V.V.Dhile

Petitioner

Shri Bhalchandra Pathak

Advocate for the Petitioner(s)

Versus

Union of India through the Secretary, Respondents
Ministry of Defence, N.Delhi and another.

Shri R.K.Shetty

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr.P.Srinivasan, Member (A)

The Hon'ble Mr.M.B.Mujumdar (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

NO

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA. NO. 196/88

Shri Vilas Vitthal Dhile,
Village Kondhave, Dhawade,
Post - NDA Khadakwasla,
Tal. Haweli, Pune 411 023.

Applicant

v/s.

Union of India
through
the Secretary,
Ministry of Defence,
New Delhi.

2. National Defence Academy

through
the Commandant PO NDA, Khadakwasla,
Pune 411 023.

Respondents

CORAM : Hon'ble Member (A) Shri P.Srinivasan
Hon'ble Member (J) Shri M.B.Mujumdar

Appearances :

Shri Bhalchandra Pathak
Advocate
for the Applicant

Shri R.K.Shetty
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 27.6.1988

(PER: P.Srinivasan, Member (A)

This application has been listed for admission
before us today.

2. Shri Bhalchandra Pathak, Counsel for the applicant
and Shri R.K.Shetty, Counsel for the respondents have been
heard.

3. Shri Shetty submitted that the respondents are
prepared to employ the applicant within a period of six
months, relaxing the upper age limit as a special case.
He further submitted that the applicant will count his
service from the date of such appointment and not from
an earlier date. Shri Pathak is agreeable to this.

P. J. W.

(2)

4. Both Counsel agree that this application may be admitted and disposed of on these terms.

5. In view of what we have stated above, the application is admitted and the respondents are directed to give the applicant employment as Groundsman within six months of the date of the receipt of this order, relaxing the upper age limit for this purpose.

6. The application is disposed of on these terms. Parties to bear their own cost.


(P. Srinivasan)
Member (A)


(M.B. Mujumdar)
Member (J)